

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION NO. 15 OF 2019**

**Date Of Decision:- 10<sup>th</sup> January, 2019.**

***CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).  
HON'BLE SHRI. R. N. SINGH, MEMBER (J).***

**Shri. Laxman Mhasu Shinde**  
Office Superintendent (G),  
O/o. SDE, Lasalgaon-422306.  
Tal: Niphad, Dist: Nashik,  
R/o. Bhagirathi, Mitravihar Colony, Amr.  
Utdham Panchvati, Nashik 422003. ....*Applicant*  
**(Applicant by Advocate Shri. S.S. Kadtane)**

**Versus**

**1. Bharat Sanchar Nigam Limited**  
Through The Assistant General Manager,  
(HR/Admin), O/o. G.M. Telecom,  
Office of General Manager,  
Nasik Telecom District 'Sancha Bhavan',  
Bharat Ratna Sir Vishweshwaraiya Marg,  
Nashik 422002.

**2. Union of India**  
Through The Secretary,  
Government of India, Ministry of communication  
and Information Technology, 513, Sanchar Bhawan,  
20, Ashoka Road, New Delhi 110001. ....*Respondents*

**ORDER (ORAL)**

**Per: R. Vijaykumar, Member (A)**

**1.** Today, when the case was called for admission, heard Shri. S.S. Kadtane, learned counsel for applicant. We have perused the case records.

**2.** After arguing for some time, the learned counsel for applicant seeks permission to withdraw this OA with liberty to file better OA. Permission is granted. The OA stands dismissed

as withdrawn.

3. In the facts and circumstances of the case, the OA is dismissed as withdrawn with liberty. No order as to costs.

***(R.N. Singh)***  
***Member (J)***

*srp*

***(R. Vijaykumar)***  
***Member (A)***